

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1986**

**TO BE ANSWERED ON THE 15TH DECEMBER, 2021/ 24 AGRAHAYANA, 1943 (SAKA)
CENTRAL ASSISTANCE UNDER NDRF**

1986. DR. KIRODI LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether States are provided central assistance under the National Disaster Relief Fund (NDRF) or National Disaster Risk Management Fund (NDRMF);**
- (b) if so, the details and rules thereof;**
- (c) the State-wise/UT-wise details of amount allocated and sanctioned under above Funds during last three years;**
- (d) the State-wise/UT-wise details of demands received from State Government for the disbursement of relief in case of national disaster during the above period; and**
- (e) the details of mechanism proposed to deal with national disaster which occurred during last year and the current year?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with Government of India's approved items and norms. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature'.

As per laid down procedure, a three-tier system is followed for calculation of additional financial assistance from NDRF. Firstly, an on-the-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/ Departments, along with officials of the State concerned. The report of the IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by the Union Home Secretary and consisting of representatives of various Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by the Hon'ble Union Home Minister and consisting of the Union Finance Minister, Union Agriculture Minister and Vice-Chairman, NITI Aayog as Members. Funds are released from the NDRF after approval of the HLC.

State-wise details of demands received in this Ministry for additional relief from NDRF and funds approved and released by the Central Government from NDRF during the last three year are at the Annexure.

(e): There are institutional mechanisms at the National, State & district levels in the country to develop appropriate preparedness and prompt response mechanism for effective management of natural disasters. Central Government has established a robust early warning system and has significantly enhanced the accuracy of weather forecasts. Forecasting agencies are continuing their efforts for improvement of warning and dissemination systems vigorously.

Mock exercises and community awareness programmes are being regularly conducted to educate people/ farmers at the time of natural calamities.

The measures taken by the Central and the State Governments have significantly improved disaster management practices, preparedness, prevention and response mechanism, resulting in significant reduction in casualties during the natural calamities in the country. Further, strengthening of the disaster management system is a continuing and evolving process of governance.

STATEMENT SHOWING STATE-WISE DETAILS OF ASSISTANCE SOUGHT AND FUND RELEASED FROM NATIONAL DISASTER RESPONSE FUND (NDRF) DURING THE LAST THREE YEARS I.E. 2018-19 TO 2020-21.

(Rupees in crore)

S.N.	State	Relief/Amount Sought by State Government	Amount approved by High Level Committee (HLC)	Funds Released from NDRF
2018-19				
1.	Andhra Pradesh	2274.96	622.17	622.17
2.	Assam	2509.07	138.38	00.00*
3.	Himachal Pradesh	1601.03	317.44	312.76
4.	Karnataka	575.15	546.21	525.22
5.	Kerala	5596.77	3048.39	2904.85
6.	Manipur	165.94	42.46	00.00*
7.	Nagaland	417.93	131.16	130.73
8.	Odisha	2751.72	1023.59	341.72
9.	Tamil Nadu	2715.29	1146.12	900.31
10.	Tripura	805.92	268.63	171.74
11.	Uttar Pradesh	570.45	191.73	00.00*
2019-20				
1.	Assam	3237.76	616.63	00.00*
2.	Bihar	4183.32	953.17	953.17
3.	Himachal Pradesh	1515.35	349.42	348.46
4.	Karnataka	3894.57	1869.85	1652.54
5.	Kerala	2072.62	460.77	00.00*
6.	Madhya Pradesh	6619.00	1749.73	1712.14
7.	Meghalaya	131.61	18.87	16.52
8.	Maharashtra	9318.37	2715.11	2715.11
9.	Nagaland	311.88	177.37	176.94
10.	Rajasthan	2645.86	889.21	622.97
11.	Tripura	444.77	63.32	12.93
12.	Uttar Pradesh	808.41	367.17	00.00*
13.	Odisha	5446.625	3517.86	2505.225
14.	West Bengal	7477.00	1090.68	958.33
2020-21				
1.	Andhra Pradesh	2260.45	704.36	657.07
2.	Arunachal Pradesh	792.71	75.86	59.34
3.	Assam	2640.87	437.15	44.37
4.	Bihar	3635.61	1255.27	1255.27
5.	Himachal Pradesh	804.397	121.17	2.90
6.	Karnataka	2254.23	1318.30	1318.30
7.	Madhya Pradesh	1779.47	611.61	611.61

8.	Maharashtra	4438.98	1121.12	1121.12
9.	Odisha	917.56	449.17	00.00*
10.	Sikkim	366.68	87.84	73.86
11.	Tamil Nadu	1972.63	500.42	500.42
12.	Telangana	698.87	245.96	00.00*
13.	Uttar Pradesh	802.24	386.06	00.00*
14.	West Bengal	35018.39	2707.77	2250.28

- * **As per laid down procedure, the funds are released from NDRF, subject to the adjustment of 50% of balance available in the SDRF account of respective States on 1st April of the financial year. Hence, in some cases, where sufficient funds are available in SDRF, the net out go from the NDRF was 'NIL' against the amount approved by the High Level Committee (HLC).**
